

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3773
ANSWERED ON:16.12.2011
CASH SORTING MACHINES IN BANKS
Pratap Narayanrao Shri Sonawane

Will the Minister of FINANCE be pleased to state:

- (a) whether the private and public sector banks have obtained requisite permission for installation of cash sorting machines;
- (b) if so, the details thereof and if not, the reasons therefor alongwith the action taken against erring banks;
- (c) whether the said machines disseminate pollution adversely affecting the health of the operator;
- (d) if so, the details thereof; and
- (e) the corrective steps taken / being taken by the government / RBI to protect the health of the operator of the said machines?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

- (a) & (b) : To ensure that all bank Notes in the denomination of Rs.100 and above are processed through machines conforming to the standards and parameters prescribed by the Reserve Bank of India (RBI) before issuing them over their counters or through ATMs, RBI has issued directive under section 35A of the Banking Regulation Act, 1949 to all banks that all bank branches having average daily cash receipt of more than Rs. One crore, and above Rs.50 lakh to Rs. One Crore should use Note Sorting Machines by March, 2010 and March, 2011, respectively.
- (c) & (d) : No such specific incidence has been brought to the notice of the Government either by RBI (regulator) or by the Indian Banks' Associations (IBA).
- (e): In view of reply to (c) and (d) above, question does not arise.